

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.06
C.P. (IB) No.56/BB/2024

IN THE MATTER OF:

Canara Bank	...	Petitioner
Vs.		
M/s. Cadryche Automation and Officer Solutions Private Limited	...	Respondent

Order under Section 7 of I & B Code, 2016

Order delivered on 25.06.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner	:	Shri. Hemanth Rao
For the Respondent	:	Shri. Atul Madhavan

ORDER

1. Heard the Learned Counsel for the Petitioner and Respondent.
2. The Respondent Counsel stated that due to some personal inconvenience he was not able to file objections in time, therefore seeks permission to file the same in the registry. Therefore, the Respondent Counsel is directed to file the objections in the registry by today and also serve copy of the same to the otherside.
3. List the case on **23.07.2024**.

Sd/-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

Sd/-
(K. BISWAL)
MEMBER (JUDICIAL)